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Title: The Minister of State in the Ministry of Home Affairs laid a statement correcting the reply given on 21.10.2008 to Unstarred Question No. 505 by Shri Ranen Barman, M.P. regard 'Reforming Jail Inmates' and giving reasons for delay in correcting the reply.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): Sir, I beg to lay a statement to correct the reply given in last para of the Unstarred question no. 505 dated 21.10.2008 in the Lok Sabha. The discrepancy in the reply was noticed when a communication has been received from the Ministry of Parliamentary Affairs treating the reply of the aforesaid question as an assurance. Immediately on receipt of the reference from the Ministry of Parliamentary Affairs, the exercise to correct the reply given earlier vide Unstarred question no. 505 dated 21.10.2008, had been started.

* Laid on the Table and also placed in Library, See No. LT-10516/09.

I beg to correct the reply of last para of the Lok Sabha Unstarred Question No.505 answered on 21.10.2008 regarding reforming jail inmates as follows :

Part of the Question answered	For	Read
Last para of the reply	(a) to (c) : No, Sir, Providing training to prison staff is an intergral part of the prison management and more so for effecting reform process amongst the prisoners. Since prisons is a "State"subject, the State Governments are responsible for providing adequate training to its officials involved in prison management including implementation of meausres involving reformation and rehabilitation of prisoners. Most of the State Governments have their established training institutes for providing requisite training to the lower	(a) to (c) : No, Sir, Providing training to prison staff is an integral part of the prison management and more so f o r effecting reform process amongst the prisoners. Since prisons is a "State" subject, the State Governments are responsible for providing adequate training to its officials involved in prison management including implementation of measures involving r e f o r m a t i o n and

<p>level prison staff.</p> <p>There is a Regional Insititute of Correctional Administration at Vellore, Tamil Nadu which imparts training to prison officials of the southern states namely, Tamil Nadu, Kerala, Andhra Pradesh and Karnataka. Besides, the Government of India under the Ministry of Home Affairs is managing the Institute of Correctional Administration Chandigarh which provides training to various prison officers from all over the country. The Institute also acts as a regional institute for imparting regular/periodic training to prison officials from Punjab, Haryana, Himachal Pradesh, Chandigarh and J&K.</p>	<p>rehabilitation of prisoners. Most of the State Governments have their established training institutes for providing requisite training to the lower level prison staff.</p> <p>There is a Regional Insititute of Correctional Administration at Vellore, Tamil Nadu which imparts training to prison officials of the southern states namely, Tamil Nadu, Kerala, Andhra Pradesh and Karnataka. Besides, the Government of India under the Ministry of Home Affairs is managing the Institute of Correctional Administration Chandigarh which provides training to various prison officers from all over the country. The Institute also acts as a regional institute for imparting regular/periodic training to prison officials from Punjab, Haryana, Himachal Pradesh, Chandigarh and J&K.</p>
<p>The Institute of Correctional Administration at Chandigarh is fully funded by the Government of India.</p>	<p>The Institute of Correctional Administration at Chandigarh is fully funded by the Government of India.</p>
<p>The Scheme is under the consideration of Ministry of Finance.</p>	<p>The Institute of Correctional Administration at Chandigarh is fully funded by the Government of India.</p>

